

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SAGA AUTOMOTIVE (INDIA) PRIVATE
LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor Saga Automotive (India) Private Limited
2.	Date of incorporation of corporate debtor 19.09.2006
3.	Authority under which corporate debtor is incorporated / registered RoC - Jaipur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U50300RJ2006PTC023129
5.	Address of the registered office and principal office (if any) of corporate debtor Office space No.211, Second Floor, Jaipur Tower, M.I. Road, Jaipur-302001, Rajasthan
6.	Insolvency commencement date in respect of corporate debtor 04.03.2020
7.	Estimated date of closure of insolvency resolution process 31.08.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional Prashant Agrawal Reg No. IBBI/IPA-001/IP-P00053/2017-18/10127
9.	Address and e-mail of the interim resolution professional, as registered with the Board F-106, First Floor, Sumer Complex, Gautam Marg, Behind Bagadia Bhawan, C-Scheme, Jaipur, Rajasthan – 302001 Email Id: ippagrawal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional F-106, First Floor, Sumer Complex, Gautam Marg, Behind Bagadia Bhawan, C-Scheme, Jaipur, Rajasthan – 302001 Email Id: sagacirp@gmail.com
11.	Last date for submission of claims 18.03.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the interim resolution professional Not Applicable as per the information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable as per the information available with IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: (a) Web link: https://ibbi.gov.in/home/download s Physical Address: same as mentioned in point no. 10 (b) Not applicable

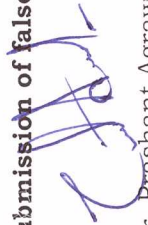
Notice is hereby given that the National Company Law Tribunal, Jaipur Bench has ordered the commencement of a corporate insolvency resolution process of Saga Automotive (India) Private Limited on 4th March, 2020.

The creditors of Saga Automotive (India) Private Limited are hereby called upon to submit their claims with proof on or before 18th March, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class i.e. Home Buyer in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Mr. Prashant Agrawal
(Interim Resolution Professional)
Registration No. IBBI/IPA-001/IP-P00053/2017-18/10127
Dae: 06.03.2020
Place: Jaipur

